

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3522  
ANSWERED ON:16.04.2010  
FAKE ST CERTIFICATES  
Singh Dr. Raghuvansh Prasad

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether instances of widespread use of fake Scheduled Tribes certificates for grabbing seats in educational institutions and Government jobs have come to the notice of the Government;
- (b) if so, the details thereof and reaction of the Government thereto; and
- (c) the proactive steps taken or proposed to be taken to tackle the menace in future?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR A. CHAUDHARY)

(a)&(b): The Ministry of Tribal Affairs has received references from different Ministries/Departments/ Organizations etc. on issuance of fake Scheduled Tribe's Certificates The Ministry of Tribal Affairs is nodal Ministry for specification of Scheduled Tribes under Article 342 of the Constitution; and the issuance and verification of Caste Certificates rests with the concerned State Governments/UT Administrations. The Ministry of Tribal Affairs has, therefore, referred these cases to the concerned State Governments/UT Administrations for appropriate action.

(c) The Government of India has issued various circulars from time to time for proper issuance and verification of Scheduled Tribe's Certificates. Following the decision of the Hon'ble Supreme court in the case of Kumari Madhuri Patil & others Vs. State of Maharashtra & others, the Ministry of Tribal Affairs in June, 2004 has again circulated the instructions of the Supreme Court to streamline the procedure for the issuance of social status certificates, their scrutiny and their approval to all State Governments/UT Administration.